CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/8131/2020



This the 14th day of September 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

Nazir Ahmad Mir	
	Applicant
(Advocate:- Mr.Mudasir Bin Hassan)	
	<u>Versus</u>
1. State of Jammu & Kashmir & C	
	Respondents
(Advocate: Mr.Rajesh Thapa, learned D	D.A.G.)
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'	ORDER [ORAL]

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that he has no instructions in the matter.

2. Despite the case being listed in the regular cause list, which is a sort of notice to the public at large, nobody has appeared on behalf of the applicant. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant and non prosecution.

(ANAND MATHUR) MEMBER (A) (RAKESH SAGAR JAIN) MEMBER (J)

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